# CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

ALLAHABAD this the 11th day of March, 2010.

HON'BLE MR. A.K. GAUR, MEMBER- J. HON'BLE MR. S. N. SHUKLA, MEMBER- A.

#### CIVIL CONTEMPT PETITION NO. 176 OF 2008

(Arising out of O.A No. 1408 of 2005)

Sandhya Kushwaha, aged about 31 years, Daughter of Lalta Prasad Kushwaha, Resident of 985/838, Old Katra, University Road, Allahabad. ...Applicant.

# VERSUS

Avadesh Kumar Mishra, Regional Director (C.R.), Staff Selection Commission (Department of Personnel & Training) (C.R.), Allahabad.
..........Contemnor/opposite party

Present for applicant

Sri Harindra Prasad

Present for opposite party:

Sri Ajay Sing

#### ORDER

# BY HON'BLE MR. A.K. GAUR, J.M.

Learned counsel for the opposite party invited our attention to the order dated 08.12.2009 filed as Annexure CA-1 to the Counter Affidavit and submitted that the direction of this Tribunal contained in judgment dated 08.05.2008 has fully been complied with.

2. Having seen the order dated 08.12.2009; we are satisfied that the opposite party has not committed any willful disobedience of the directions of this Tribnal. The CCP is accordingly dismissed. It is however; open to the applicant to avail remedy as available to him in accordance with law.

**MEMBER- A** 

MEMBER- J

Anand/